

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : AT HYDERABAD.

(27)

\* \* \*

R.P. 65/93  
in  
D.A. 190/92

Dt. of Decision : 23.2.94

1. Mrs. Aruna Bahuguna 8. M. Alagar  
2. R.R. Girish Kumar 9. SK. Jayachandra  
3. A. Siva Sankar 10. M. Babu Rao  
4. Umesh Kumar 11. M. Ratan  
5. K. Aravinda Rao 12. DR. DT. Naik  
6. Alok Srivastava 13. B. Prasada Rao  
7. V. Dinesh Reddy 14. Lokendra Sharma  
8. 15. Madan Lal  
16. A. Siva Narayana .. Applicants.

VS

1. Union of India, Rep. by its  
Secretary, Ministry of Home Affairs,  
New Delhi.  
2. Union Public Service Commission,  
Rep. by its Secretary, Dholpur House,  
New Delhi.  
3. Government of Andhra Pradesh,  
Rep. by its Chief Secretary,  
(SC.C. Department), Secretariat,  
Hyderabad. .. Respondents/Respondents  
4. K. Jagannadha Rao, IPS.,  
Dy. Commissioner of Police,  
(Headquarters), Hyderabad.  
5. B. Kasinath, IPS.,  
Director of Youth Services,  
Hyderabad.  
6. SM. Haq., IPS.,  
A.I.G. (Welfare & Sports),  
Hyderabad.  
7. V. Bhaskara Reddy, IPS.,  
Supdt. of Police, Railways,  
Railway Police, Secunderabad,  
Hyderabad. .. Respondents/Applicants

Counsel for the Applicants : Mrs. V. Lakshmi Devi  
Counsel for the Respondents : Mr. N. V. Ramana, Addl. CGSC  
Mr. D. Panduranga Reddy,  
Spl. counsel for State of  
Mr. S. Ramakrishna Rao,  
R4, Snd 6.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

DRS

Copy to:-

1. Secretary, Ministry of Home Affairs, Union of India, New Delhi.
2. Secretary, ~~XXXXXX~~ Union Public Service Commission, Dholpur House, New Delhi.
3. Chief Secretary, (S.C.C. Department), Government of A.P., Secretariat, Hyderabad.
4. One copy to Mrs. V.Lakshmi Devi, advocate, Advocates Associations, High Court Buildings, Hyd.
5. One copy to Sri. D.Panduranga Reddy, Spl. counsel for A.P.CAT, Hyd.
6. One copy to Sri. S.Ramakrishna Rao, advocate, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.
9. one copy to N.V.Ramana, Addl. C.G.S.C, CAT, Hyd.

Rsm/-

2094  
P.M.DS 15/94  
J/3

R.P. 65/93  
in  
O.A. 190/92

*28*  
Dt. of Decision : 23.2.94.

ORDER

( As per Hon'ble Shri A.B.Gorthi, Member (Admn.) )

None for the Review applicants, even on <sup>the</sup> previous date (16.2.1994) none represented the review applicants. Accordingly, the case was listed for dismissal today. As none is present before us to press the RP, it is evident that the review petitioner is no longer ~~has~~ <sup>had</sup> interest in the case. RP is therefore dismissed for default.

2. Mr. N.V. Ramana and Mr. D. Panduranga Reddy counsel for the respondents is present.

*T-A*  
(T. CHANDRASEKHARA REDDY  
MEMBER (JUDL.))

*A.B. GORTHI*  
(A.B. GORTHI  
MEMBER (ADMN.))

Dated : The 23rd February 94.  
(Dictated in Open Court)

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Dy. Registrar (3)

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